

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
SAB GLOBAL ENTERTAINMENT MEDIA PVT LTD**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SAB GLOBAL ENTERTAINMENT MEDIA PVT LTD
2.	Date of incorporation of Corporate Debtor	March 25 <sup>th</sup> , 2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Maharashtra, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22219MH2013PTC241296
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> Shop no 187, 1st Floor, Citi Mall, New Link Road, Andheri West, Mumbai 400053
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 05-11-2019 Date of receipt of order by IRP: 11-11-2019
7.	Estimated date of closure of insolvency resolution process	03-05-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>MUKESH VERMA</b> IBBI/IPA-001/IP-P01665/2019-2020/12522
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> A 504, Manish Garden CHS, Manish Nagar, JP Road, Andheri West, Mumbai 400058 <b>Email:</b> ip.mukeshverma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> Nucleus House, Saki Vihar Road, Andheri East, Mumbai 400072 <b>Email:</b> sgempl.ip.mv@gmail.com
11.	Last date for submission of claims	<b>25-11-2019</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="http://www.ibbi.gov.in/home/downloads">www.ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SAB Global Entertainment Media Private Limited** on 05-11-2019.

The creditors of **SAB Global Entertainment Media Private Limited**, are hereby called upon to submit their claims with proof on or before 25-11-2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

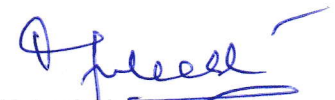
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (na) in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 13-11-2019  
Place: Mumbai



  
**Mukesh Verma**  
 IBBI/IPA-001/IP-P01665/2019-2020/12522